

Year	NIVH*	NIHH	NIOH	NIMH	Period	(Amount released Rs. in lakh)
1983	3302	247	7247	Started functioning in 1985	1974-79 (5th Plan)	18930.50
1984	2702	847	15522	6133	1979-80 (Annual Plan)	5944.75
1985	3615	1564	13679	6133	1980-85 (Sixth Plan)	48611.34
				Detailed planning beyond the Seventh Five Year Plan in this respect has not been worked out and the extent of reach beyond the Seventh Plan would depend upon the availability of resources.	1985-86 (1st year of 7th Plan)	140.00
					1986-87 (2nd year of 7th Plan)	3724.99 (1st instalment out of Rs. 155 crores for the year 1986-87)

*NIVH : National Institute for the Visually Handicapped

NIHH : National Institute for the Hearing Handicapped

NIMH : National Institute for the Mentally Handicapped

NIOH : National Institute for the Orthopaedically Handicapped.

Tribal sub-plan

1838. DR. G. VIJAYA RAMA RAO : Will the Minister of WELFARE be pleased to state :

(a) the details of the funds spent on Tribal Sub-Plan for tribal development so far;

(b) whether Tribal Sub-Plan has been independently evaluated;

(c) if so, the results thereof; State-wise; and

(d) the details of the corrective steps if any, taken, in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) The Tribal Sub-Plan originated during the Fifth Plan as an area development programmes with specific focus on the development of Scheduled Tribes. The details of funds released by the Government of India for Tribal Sub-Plan from 5th Five Year Plan is as under :

(b) to (d). Evaluation of tribal development programmes under Tribal Sub-Plan is a continuous work and a number of research/evaluation organisations at State and National levels, such as the State Tribal Research Institutes, State Directorates of Statistics/Evaluation, Programme Evaluation Organisation of the Planning Commission are engaged in this task. The studies conducted by the organisations are of wide variety. These are generally at micro level and their findings are considered by the respective State Governments for remedial action.

At the national level, assessment of the policies and programmes of tribal development during the Sixth Plan was made by the Working Group on Development of Scheduled Tribes at the time of preparation of its report for the Seventh Five Year Plan. The Group inter-alia took note of the various evaluation studies conducted by the State Tribal Research Institutes, etc. while finalising its recommendations for Tribal sub-Plan areas for 7th Five Year Plan. State Governments have been requested for action on the recommendations and for preparing their annual Tribal Sub-Plans keeping them in view.

V.C.R. Complex in Bhubaneswar

1839. SHRIMATI JAYANTI PATNAIK: Will the PRIME MINISTER be pleased to state :

(a) whether Union Government are considering location of V.C.R. complex at Bhubaneswar for manufacture of tape deck mechanism and few other satellite component manufacturing units:

(b) if so, the estimated investment and employment potential of the project;

(c) the agencies involved in the implementation of the project;

(d) the probable date of commencement and completion of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) to (d). Government has not yet taken a final decision about granting of Industrial Licences for manufacture of VCR/VCP.

Survey for Implementing Family Welfare Programmes

1840. SRIMATI JAYANTI PATNAIK :
SHRI YASHWANT RAO
GADAKH PATIL :

Will the Minister of PLANNING be pleased to state :

(a) whether the Programme Evaluation Organisation (PEO) of the Planning Commission has undertaken a survey on the implementation of Family Welfare Programme in the country; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) : (a) The Programme Evaluation Organisation of the Planning Commission has recently completed and released an Evaluation Report on Family Planning Programme. This is, however, not a full-fledged survey of the implementation of the family planning programme in its entirety.

(b) Copies of this evaluation report are already available in the Parliament Library Chapter 8 of the Report gives a summary of its main findings and recommendations.

Proposal to delicense Roller Mills

1841. DR. B. L. SHAILESH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether with the free availability of wheat presently, Government propose to delicense the roller flour mills with a view to encouraging expansion of production capacity of wheat based food products, to help improve the quality of these products and exercise a restraint on the price line;

(b) if so, the stage at which the matter stands at present and if not the reasons therefor; and

(c) the number of applications pending State-wise for the setting up of new mills ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) : 'a) to (c). It was decided in December, 1985, to permit a limited number of new units of capacity upto 30MTs per day to be set up in various States/Union Territories. The State Governments were accordingly advised to obtain applications from entrepreneurs for grant of permission till 30.4.1986 and forward them to the Central Government for further consideration. A large number of applications were accordingly received. However, in the meanwhile keeping in view the present comfortable wheat situation obtaining in the country it has been decided to exempt the roller flour milling industry from the licensing provisions of the Industries (Development and Regulation) Act, 1951 subject to the following conditions :—

1 The undertaking may not be located;

(a) within the standard urban area limit as determined in Census of India (1981) of a city having a population of more than one million; or

(b) within the municipal limits of a city with a population of more than five lakhs, as determined in the said census.